

(2005) 04 MAD CK 0005
In the Madras High Court
Case No : Writ Appeal No. 713 of 2005

R. Nirmala Devi

APPELLANT

Vs

The Regional Transport Officer, Coimbatore (North),
Coimbatore, The Executive Engineer, PWD, Buildings and
Maintenance Division, Coimbatore-641001

RESPONDENT

Date of Decision : 11-04-2005

Acts Referred:

Citation : (2005) 04 MAD CK 0005

Hon'ble Judges : Markandey Katju, C.J.; F.M. Ibrahim Kalifulla, J

Bench : Division Bench

Advocate : T.S. Sivagnanam, for the Appellant; V. Raghupathi, Govt. Pleader, for the Respondent

Judgement

Markandey Katju, C.J.—This writ appeal has been filed against the impugned judgment of the learned single Judge dated 18.2.2005. We

have heard learned counsel for the appellant and we find no merit in this appeal. The appellant was permitted to open a xerox cum lamination shop

in the premises of the Regional Transport Office, Coimbatore. In our opinion, the appellant was only a licensee of the premises and not the owner

or lessee. It is well settled that a licensee has no right, unlike a lessee, who has a right in the land. Since the petitioner has no right, she cannot

maintain the writ petition or writ appeal, which is accordingly dismissed. No costs. Consequently WAMP No. 1371 of 2005 is also dismissed.